



**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

13/03/2020

O.A./260/240/2015

N.C.PANDA

-V/S-

INCOME TAX

ITEM NO:53

FOR APPLICANTS(S) Adv. : None

FOR RESPONDENTS(S) Adv.: Mr.J.K.Nayak

Notes of The Registry	Order of The Tribunal
	<p>None for the applicant. No one was present on behalf of the applicant on 19.9.2019. Copy of the order dated 19.9.2019 fixing the OA on 28.11.2019 was sent to the applicant. No appearance memo for the applicant is on record.</p> <p>Learned counsel for the respondents is present and heard.</p>
	<p>He submits that the prayer of the applicant is for revaluation of the answer sheet in the departmental examination for the ITOs, 2014 which is not permissible under the rules as stated in para 6 of the Counter.</p>
	<p>In view of the above, the OA is dismissed in default for non-prosecution on the part of the applicant. There will be no order as to costs.</p>

Registry to send a copy of this order to the applicant in the address as given in the OA.

Copy of the order be also handed over to the learned counsel for the respondents.

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

I.Nath

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